2

8. Recidential Scheme at Pallavapuram.

ON-GOIMG SCHEME-

MEERUT:

- 1. Hathkargha Nagar.
- 2. Housing-cum-work Centre Scheme.
- 3. Scissors Manufacturing work-cum-shelter complex at Meerut.
- 4. Sports Good manufacturing and trading unit complex at Meerut infrastructure Project.
- Shatabdi Nagar (Sector 2, 4D, 5, 6 and 8) residential infrastructure project.
- 6. Ganga Nagar residential scheme phase III at Meerut.

BULANDSHAHR KHURJA:

- 1. Office-cum-Commercial Scheme at Bulandshahr.
- 2. Yamunapuram Residential Scheme at Bulandshahr.
- 3. Transport Nagar Scheme at Khurja.

TOTAL SCHEMES; : 1

COUNTER-MAGNET AREAS-

1. GWALIOR (MADHYA PRADESH):

Development Scheme of Counter Magnet Gwalia City.

2. PATIALA (PUNJAB):

Development Scheme of Counter Magnet Patiala City.

TOTAL SCHEMES: 2.

Facilities in 'Unauthorised Colonies in Delhi

6161. SHRI GOPALRAO VITHAL-RAO PATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number and names of the unauthorised colonies authorised as on 1st January, 1994 in Delhi;
- (b) by when water and sewarage facilities are likely to be provided in these colonies;
- (c) whether Government propose to provide free of cost essential facilities in these colonies under the scheme of health for all; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN

THE MINISTRY OF URBAN DEVE-LOPMENT (SHRÍ P K THUNGON): (a) As reported by the Municipal Corporation of Delhi, the details of unauthorised colonies regularised are as per Annexure. [See Appendix 170,

(b) According to the Delhi Water Supply and Sewage Disposal Under-

Annexure No. 1217

Supply and Sewage Disposal Undertaking, under the existing policy, services are provided in such colonies on the payment of development charges. It is therefore, not possible

to predict by when services will be provided in these colonies.

(c) No, Sir.

(c) The Policy is to provide services in these colonies on the payment of d velopment charges.

Developm at of Peripheral Towns of NCR

6162. I IRI SIKANDER BAKHT: Will the A ster of URBAN DEVELOP-MELT pleased to state.

- (a) who her it is a fact that peripheral town c National Capital Region like Ghafi bad Noida, Gargaon and Paridabad and others were are being developed to does test Delhi;
- (b) it so, to what extent it has helped to contain congestion in Delhi; and
- (c) in what way the planned development of the capital city has checked—(a) et troachment of Government land: ('the mushrooming of unauthorised Jhugi-clusters, (c) the migration of rural population to bein and (d) the regular conversion of residential area: to commercial complexes?

THE MINISTER OF STATE IN THE MINISTEY OF URBAN DEVELOP-MENT CHRIP. K. THUNGON): (a) The Regional Plan-2001 for the Developmen of Vational Capital Region, which came into force on 23.1.1989, aims at:—

- i) ontaining the growth of Naticial apital Territory of Delhi within a nanageable population size of 112 lalks by 2001 AD;
- 'ii) noderate growth of 6 towns in Del'i Metropolitan Area (DMA) to accommodate a total population of 33 kh₈ by 2001 AD; and
- (ii) A scelerated growth of 8 Priority For is Complexes outside DMA to accommodate a population of 20.36 lakhs by 2001 AD and planned develor ner of 34 sub-regional centres and 5 gray; in NGR Counter Magnet Areas.

(b) and (c) The Basional Plan-2001 aforesaid in languages in antere. It is ly to assess its impact. One pos indication in this connection is hat, for the first time in the last 3 decades, the population growth rate of Delhi has shown a declining spend It will be possible to assess its impact as " gards mitigation to migration of population to Delhi. електосьmen on Government land, mushrooming of unauthorised image clasters and conversion of residential areas to commercial use, only after the year 2001. However, the prevention and removal of encroachment on Government land and of the conversion of residential areas to commerrial use is a continuing activity of the Junicipal Corporation of Delhi, New Delhi Municipal Committee, Delhi Cantonment Board, DDA and L and DO. The action taken by these agencies in is as per the statement this regard enclosed.

Statement

MUNICIPAL CORPORATION OF DELHU:

The number of encroachments detected and removed by MCD during the period 1990-91 to 1992-99 is 1,26,769.

N.D.M.C.:

The total number of cases of encrotchmen detected by NDMC during the period 1990 to 1992 is 38,622. All than encronchments are reported to have been removed.

DELIII-CANTONMENT BOARD:

31 cases of encroachment were detected during the last 3 years, out of which 8 have been removed.

D. D. A.

During the last 3 years, 27.50 acres of and has been reclaimed after removeing authorised constructions encroach m?

L. and D. O.:

ted L and DO during the years 1991 to it is 187. According to L and DO. FIRs have been lodged with the police.